

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 119 of 2014 & IA No. 265 of 2014

Dated : 9th July, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Udipi Power Corporation Ltd. ...Appellant(s)
Versus

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Sakya Singha Chaudhuri
Mr. Anand Kr. Shrivastava
Mr. Aniket Prasoon
Ms. Kanika chugh
Counsel for the Respondent(s) : Mr. M.G. Ramachandran
for R. 2 to 7

ORDER

It is submitted by the learned Senior Counsel for the Appellant that he has raised four issues in this Appeal as well as in the Review Petition filed before the Central Commission. Now it is pointed out that out of four issues, the Central Commission has entertained the review in respect of only issue No.3. The learned Senior Counsel submits that he would confine himself with the issues which are not pending before the Central Commission.

Therefore, Admit in respect of the issues raised in the Appeal except Issue No.3. Issue notice. Mr. M.G. Ramachandran takes notice on behalf of Respondent Nos. 2 to 7.

Post the matter on **01.08.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson